



The Orissa Gazette

EXTRAORDINARY

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CUTTACK, THURSDAY, AUGUST 27, 1942.

HOME DEPARTMENT.

SPECIAL SECTION.

NOTIFICATION.

The 27th August 1942.

No. 2790-G.—Whereas the Governor of Orissa is satisfied that the inhabitants of the villages named below of the district of Balasore are concerned in or abetting the commission of offences prejudicially affecting the public safety, or the maintenance of public order, or are harbouring persons concerned in the commission of such offences, or are failing to render all the assistance in their power to discover or apprehend the offender or offenders, or are suppressing material evidence of the commission of such offences;

Now, therefore, in exercise of the powers conferred by sub-section (1) of section 3 of the Collective Fines Ordinance, 1942 (XX. of 1942), the Governor of Orissa hereby orders the imposition of a collective fine of Rs. 6,000 on the inhabitants of the said villages:—

Names of villages.

1. Bhandaripokhari
2. Uttarabara.
3. Dakshinbar.
4. Chandrabhanpur.
5. Pirpur.
6. Kahanrapokhari.
7. Rajendrapur.
8. Bahadalpur.
9. Naguan.
10. Patuli.
11. Palada.
12. Torat.

By order of the Governor,

J. BOWSTEAD,

Chief Secretary to Government.

HOME DEPARTMENT.

SPECIAL SECTION.

NOTIFICATIONS.

The 27th August 1942.

No. 2808-C.—Whereas the Governor of Orissa is satisfied that the inhabitants of the villages named below of the district of Cuttack in the jurisdiction of the Bhinjharpur police-station except the Muslim inhabitants thereof, are concerned in or abetting the commission of offences prejudicially affecting the public safety, or the maintenance of public order, or are harbouring persons concerned in the commission of such offences, or are failing to render all the assistance in their power to discover or apprehend the offender or offenders, or are suppressing material evidence of the commission of such offences :

Now, therefore, in exercise of the powers conferred by sub-section (1) of section 3 read with sub-section (2) of section 3 of the Collective Fines Ordinance, 1942 (XX of 1942), the Governor of Orissa hereby orders the imposition of a collective fine of Rs. 5,000 on the inhabitants of the said villages except on the Muslim inhabitants thereof.

Names of villages.

1. Bari.
2. Mulihagbai.
3. Auranagabad.
4. Kanthpoi.

The 27th August 1942.

No. 2809-C.—In pursuance of sub-section (2) of section 10 of the Code of Criminal Procedure 1898, the Governor of Orissa is hereby pleased to direct that Khan Sahib Musahib Khan, Additional District Magistrate, Cuttack, shall have the powers conferred on a District Magistrate by sub-section (3) of section 3 of the Collective Fines Ordinance, 1942 (XX of 1942).

By order of the Governor,

J. BOWSTEAD,
Chief Secretary to Government.